

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

New Delhi this the 12th day of December 1996

Hon'ble Shri S.R.Adige, Member(A)

Hon'ble Dr. A.Vedavalli, Member(J)

1. OA 1868/96

Shri Hargyan Singh,  
House No. 214  
Block 29  
Trilokpuri  
Delhi-110091

....Applicant

Versus

Union of India  
through

1. Secretary,  
Department of Telecommunications  
Ministry of Communications  
517 Dak Bhavan  
New Delhi.

2. General Manager  
Department of Telecommunications  
Faridabad  
86-87 Commercial Complex  
Sector-16, Faridabad.

3. Asstt. Engineer Phones (HRD)  
Department of Telecommunications  
Office of the General Manager,  
86-87 Commercial Complex,  
Sector-16, Faridabad.

....Respondents

2. OA-1869/96

Shri Charan Singh  
G.Block,  
84 Harkesh Nagar,  
Okhala  
New Delhi-110020

....Applicant

Versus

Union of India  
through

1. Secretary,  
Department of Communications  
Min. of Communications  
517 Sanchar Bhawan,  
New Delhi.

2. General Manager  
Department of Telecommunications  
Telecommunication Distt. Faridabad  
86-87 Commercial Complex,  
Sector-16, Faridabad.

3. Assistant Engineer Phones (HRD),  
Department of Telecommunications,  
Telecommunication District,  
Faridabad, 86-87 Commercial Complex,  
Sector 16, Faridabad.

... Respondents

(By Advocate: Sh. P.I. Oomen for the applicants)  
Sh. M.M. Sudan, for the respondents)

ORDER (Oral)  
(Hon'ble Shri S.R. Adige, Member (A))

Heard.

2. Both counsel agree that both the OAs may be disposed of with a direction to respondents to dispose of the prayer contained in OAs in accordance with Rules by means of a detailed and speaking order under intimation to the applicants within two months from the date of receipt of a copy of this order.

3. We direct accordingly, The OAs stand disposed of. No costs.

4. Let a copy of this order be placed on case records of both OAs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

S.R. Adige  
(S.R. Adige)  
Member (A)

cc